

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.110/MP/2024**

Subject : Petition for revision in Methodology for estimation of electricity generated from biomass in co-generation power plants.

Petitioner : Captive Power Producers Association (CPPA)

Respondent : Ministry of New and Renewable Energy

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, CPPA  
Shri KR Sasi Prabhu, Advocate, CPPA  
Shri Gaurav Thakur, Advocate, CPPA  
Shri Vishnu Sharma, Advocate, CPPA  
Shri Vijay Valsan, Advocate, CPPA  
Ms. Namrata Saraogi, Advocate, CPPA  
Ms. Vidhatri Deoli, Advocate, CPPA

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking a revision/revisitation of the methodology evolved by the Commission *vide* order dated 18.2.2020 in Petition No. 12/SM/2019 for the estimation of electricity generated from biomass in the co-generation power plant. The learned counsel submitted that the methodology evolved in the aforesaid order, which is based on actual consumption (input fuel) of coal and biomass and the actual power output, results in lesser benefits of RPO for co-generation plants compared to conventional plants for the same quantum of biomass consumption. This is because, while the order recognises the difference between the conventional and co-generation plants, it does not factor in the mode of generation in the co-generation plants. The learned counsel further submitted that sufficient operational data and experience are now available since the passing of the said order, justifying the need to revise/revisit the methodology evolved therein, and the Petitioner has also suggested a methodology at Exhibit I to the Petition, which essentially is in addition to the methodology proposed by the Commission. The learned counsel also placed emphasis on the Commission's Power to relax for allowing the reliefs as prayed for, and in this regard placed reliance on the judgment of the APTEL dated 19.1.2009 in Appeal No. 11/2008 (MPPTCL v. TPL and Ors).

2. After hearing the learned counsel for the Petitioner, the Commission allowed the Petitioner to file its written submissions/note of arguments within two weeks and reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**